

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI  
APPELLATE JURISDICTION**

**(Under Section 421 of the Companies Act, 2013)  
Company Appeal (AT) (CH) No. 16 of 2021**

**(Arising out of Order dated 05.02.2021 in C.P.No.38/BB/2020 passed by the  
Hon'ble National Company Law Tribunal, Bengaluru Bench)**

**In the matter of:**

E To E Transportation Infrastructure Pvt. Ltd. ....Appellants  
# 325, 1<sup>st</sup> Floor, Amrutha Varshini 1<sup>st</sup> Main,  
A Sector, Yelahanka Newtown,  
Bengaluru, Karnataka.

V.

1. Zephyr Peacock India, ....Respondent No.1  
Sanne House, Bank Street, Twenty Eight,  
Cybercity, Ebene 72201,  
Mauritius

2. The Registrar of Companies, Bangalore, ... Respondent No.2  
E Wing, 2<sup>nd</sup> Floor, Kendriya Sadana,  
Kormangala,  
Bengaluru – 560 034.

Present:

For Appellant : Mr.Kanti Mohan Rustagi, Advocate  
Mr.Antony R. Julian, Advocate  
Mr.CA Paresh Chimanlal Budhdev, Advocate

**ORDER**

**(VIRTUAL MODE)**

There is no representation on the side of Appellants at the time of calling of the matter. Hence, the 'Registry' is directed to List the matter on **22.06.2021**.

***[Justice Venugopal M]  
Member (Judicial)***

***[V.P.Singh]  
Member (Technical)***

19.05.2021

SE